

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 19 of 2016**

**Dated: 29<sup>th</sup> February, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of:**

**Indian Sucrose Ltd. ....Appellant(s)  
Versus  
Punjab State Electricity Regulatory Commission & Anr.  
.... Respondent (s)**

Counsel for the Appellant(s) : Mr. Aditya Grover

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R.1

Mr. Anand K. Ganesan for R.2

**ORDER**

Admit. Issue notice. Mr. Sakesh Kumar takes notice on behalf of Respondent No.1 and Mr. Anand K. Ganesan takes notice on behalf of respondent No.2 and they seek four weeks time to file reply. They may file the same on or before 28.03.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 12.04.2016 after serving copy on the other side.

List the matter on **18.04.2016.**

**(I. J. Kapoor)  
Technical Member  
ts/vg**

**(Justice Ranjana P. Desai)  
Chairperson**